

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3970 of 2020

Vinay Paswan

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner

: Mr. V.K. Trivedi, Advocate

For the State

: Mr. Tapas Roy, A.P.P.

02/27.07.2020 Heard Mr. V.K. Trivedi, learned counsel for the petitioner and Mr. Tapas Roy, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Nimiaghat P.S. Case No. 82/2012, corresponding to G.R. No. 2061/2012 (S.T. No. 389/2019).

A dacoity was committed in the house of the informant and cash, jewelry and mobiles were looted.

The petitioner seems to have been implicated on the confession of the co-accused Tabrez Khan. It appears that some of the co-accused namely Vidyanand Kumar and Baldeo Mahto have been acquitted by the learned trial court. It further appears that no Test Identification Parade has been held and so far as recovery is concerned some looted articles were said to have been recovered from one Md. Imran. The petitioner is in custody since 12.03.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-VI, Giridih in connection with Nimiaghat P.S. Case No. 82/2012, corresponding to G.R. No. 2061/2012 (S.T. No. 389/2019).

(R. Mukhopadhyay, J.)